

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.188/2005.

Friday this the 8th day of April 2005.

CORAM:

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

S.Mookan, Retired Pointsman,
Southern Railway, Morapur, Residing at :
Annanagar, Morappur, Dharmapuri District,
Tamil Nadu. Applicant's

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India rep. By the
General Manager, Southern Railway,
Chennai.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad. Respondents

(By Advocate Shri Sunil Jose)

The application having been heard on 8.4.2005
the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant has retired on superannuation on 31.8.1983. Consequent on the implementation of the 4th Central Pay Commission recommendation the scale of pay of the applicant has been revised to Rs.950-1500. It was further revised to Rs.3050-4590 on implementation of the 5th Pay Commission. The grievance of the applicant is that as per A-1 order dated 2.4.2003 the arrears of pension consequent to the revision of pension has not been granted to the applicant and he has filed this O.A. seeking the following main reliefs:



- a) To declare that non-granting of the difference in arrears of pension consequent to the revision of pension by annexure A-1 to the applicant is illegal.
- b) To direct the respondents to grant the difference in arrears of pension to the applicant with 18% interest.
- c) To direct the respondents to consider and dispose of annexure A-2 representation at the earliest.

2. When the matter came up before the Bench, Shri T.A. Rajan, learned counsel appeared for the applicant and Shri Sunil Jose, learned counsel appeared for the respondents. Counsel for the applicant submitted that the applicant has filed a representation (A2) dated 7.7.2004 to the 2nd respondent which is not yet disposed of and the applicant would be satisfied if a limited direction is given to the 2nd respondent to consider and dispose of the said representation and pass appropriate orders within a stipulated time.

3. This Court is also of the view that such a direction will meet the ends of justice.

4. In the interests of justice, we direct the 2nd respondent to consider and dispose of the representation (A2) submitted by the applicant and pass appropriate orders within a period of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. In the circumstances no order as to costs.

Dated the 8th April 2005.

H.P.DAS

H.P.DAS
ADMINISTRATIVE MEMBER

K.V.SACHIDANANDAN
JUDICIAL MEMBER

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